

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3899
ANSWERED ON:17.12.2012
FUNDS TO NGOS WORKING FOR SPECIAL CHILDREN
Ajnala Dr. Rattan Singh

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has fixed any criteria for providing assistance to Non- Governmental Organisations (NGOs) engaged in teaching and education of children with special needs; and

(b) if so, the details thereof and if not, the reasons therefor, State-wise?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT(D.NAPOLEON)

(a) & (b): Under the Deendayal Disabled Rehabilitation Scheme administered by the Department of Disability Affairs under the Ministry, grant-in-aid is released to Non-Governmental organizations running various projects including projects for teaching and education of children with disabilities, fulfilling the following criteria:-

(i) Organizations registered under the Societies Registration Act, 1860 or any relevant Act of the State/Union Territory.

(ii) A Public Trust registered under the law for the time being in force; or

(iii) A Charitable Company licenced under section 25 of the Companies Act, 1958.

Further, the registration should be in force for at least two years at the time of applying for grant under the scheme.

The grant-in-aid proposals, duly recommended by the concerned State Government are considered for release of grants in accordance with the norms of the scheme.